

**GOVERNMENT OF INDIA  
MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION**

**LOK SABHA  
UNSTARRED QUESTION NO. 1728  
TO BE ANSWERED ON WEDNESDAY, THE 13<sup>th</sup> FEBRUARY, 2019**

**INCREASE IN MPLAD FUNDS**

**1728. SHRI KUNWAR PUSHPENDRA SINGH CHANDEL:  
PROF. RAVINDRA VISHWANATH GAIKWAD:**

**Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:**

- (a) whether the Government proposes to increase the allocation of funds for MPLAD scheme and make the expenditure related guidelines more flexible in this regard;**
- (b) if so, the details thereof, and**
- (c) whether the Government is considering to allow Members of Parliament to use 'MPLAD' fund in their States and if so, the details thereof?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI VIJAY GOEL)**

**(a) & (b) No, Madam.**

**(c) The Members of Parliament can utilise the funds available under the MPLAD scheme in accordance with the scheme Guidelines. There is no proposal to allow Members of Parliament (MP) to use MPLAD funds anywhere in their state. However, as per the existing provisions for implementing MPLAD scheme, an MP can recommend works up to a maximum of Rs.1 crore for the affected district in the event of "Calamity of severe nature" in any part of the country. Furthermore, the MP can recommend eligible works under these Guidelines up to a maximum of Rs. 25 lakh in a financial year to a place outside that State/UT, or outside the constituency within the State, or both, if he finds the need to contribute MPLADS funds, provided that the contribution outside the constituency/State will not be allowed for Trusts/Societies and Cooperative Societies.**

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